

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/GT/2020

Subject : Petition for approval of tariff of Koteswar Hydroelectric Project (KHEP) (4x100MW) for the period 1.4.2019 to 31.3.2024.

Petition No. 245/GT/2020

Subject : Petition for revision of tariff of Koteswar Hydro Electric Project (KHEP) (4x100MW) for the period 1.4.2014 to 31.3.2019 after truing up exercise.

Petitioner : THDC India Limited.

Respondent : Punjab State Power Corporation Limited & 15 others.

Date of Hearing : **17.3.2021**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri Prakash S. Mhaske, Member (ex-officio)

Parties Present : Ms. Anushree Bardhan, Advocate, THDC
Shri A.K. Porwal, THDC
Shri Mukesh Kumar Verma, THDC
Shri Ajay Vaish, THDC
Shri Rakesh Singh, THDC
Shri Brijesh Kumar, UPPCL
Shri Manish Garg, UPPCL
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Ravindra Khare, MPPMCL

Record of Proceedings

These Petitions were called out for virtual hearing.

2. At the outset, the learned counsel for the Respondent, BRPL prayed for grant of time to file reply in these petitions. This was not opposed by the other parties present. Accordingly, the prayer of the Respondent BRPL was considered and the hearing of these Petitions was adjourned.

3. The Commission directed the Petitioner to file the following additional information, with advance copy to the Respondents, on or before 26.4.2021:



- (i) Documentary evidence of loans and interest rates claimed for each year of the 2014-19 tariff period;
- (ii) Auditor's certificate with respect to the liability flow statement shown in Form-16 for the 2014-19 tariff period;
- (iii) Initial value of the items considered under deletion in Form 9Bi;
- (iv) Consolidated tariff forms in editable format, with proper linkage;
- (v) Details of the actual technical parameters during the said tariff periods;
- (vi) Details of the de-capitalization of the items/old assets replaced;
- (vii) Furnish approval/recommendations of the competent authority, with regard to the assets/works claimed as per Regulation 26(1)(d) of the 2019 Tariff Regulations;
- (viii) Clarification as to how the capitalization of the assets/works claimed as "System upgrade" has contributed to enhancement of efficiency and is beneficial to the beneficiaries;
- (ix) As regards the projected security expenses claimed for the period 2019-24, the Security expenses incurred for the period 2014-19 shall be submitted along with proper justification in terms of assessment of the security requirement;
- (x) Clarification as to whether the additional capital expenditure claimed towards assets/works indicated in Form 9A, is covered under approved RCE or not. Further, proper justification to be provided in case of assets/works claimed pertaining to 'System upgrade', wherever applicable;
- (xi) Clarification as to whether the additional capitalization of assets/works claimed under Regulation 14(3)(viii) of the 2014 Tariff Regulations has contributed to enhancement of efficiency and is beneficial to beneficiaries;
- (xii) As regards the additional capitalization claimed under Regulation 14(3)(iii) relevant & proper document in compliance of 2014 Tariff Regulation shall be furnished;
- (xiii) Clarification as to whether the claim in respect of the asset/work under the head "Strengthening measures for plugging of Diversion tunnel, Stabilization work at right bank for dump muck piles & Stabilization of left bank in D/s of Dam" of ₹3388.06 lakh under Regulation 14(3)(viii) of the 2014 Tariff Regulations form part of the approved RCE or not;
- (xiv) Justification for the additional capitalization claimed in respect of the assets/works under the head, 'Land Unclassified' at serial no. No.5, 6 of Form 9A in 2017-18 along with documents containing the recommendations of the Expert committee.
- (xv) Furnish complete list of assets/works included in the latest approved RCE with clear link to the assets/works claimed till COD and after COD, under the original scope of work;
- (xvi) Furnish actual data of PAF for the period 2012-17, in the light of the Commission's order dated 9.10.2018 in Petition No. 117/GT/2018;
- (xvii) Details of capitalization of initial spares claimed as on COD of the generating station and thereafter, along with Plant & Machinery cost as on cutoff date;
- (xviii) Furnish details of the R&R cost claimed as on cut-off date.



5. The Respondents shall file their replies, on or before 10.5.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 17.5.2021. Pleadings shall be completed by the parties within the due date mentioned and no extension of time shall be granted.

6. Matter shall be listed in due course along with Petition No.341/MP/2020 for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

